

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DHANVANTARI MILK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dhanvantari Milk Products Private Limited
2.	Date of incorporation of corporate debtor	28/10/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Pune, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U01122PN2013PTC149297
5.	Address of the registered office and principal office (if any) of corporate debtor	606/1, Chaitanya Sankul, 1 st lane, Shahupuri, Kolhapur - 416001
6.	Insolvency commencement date in respect of corporate debtor	16 th September, 2019.
7.	Estimated date of closure of insolvency resolution process	13 th March, 2020.*
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Jovita Reema Mathias Reg. No. : IBBI/IPA-002/IP-N00337/2017-2018/10941
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 506, Inizio Building, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099 Email: ip.reemajm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 506, Inizio Building, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099 Email: ip.dhanvantarimilk@gmail.com
11.	Last date for submission of claims	4 th October 2019 *
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

*The order for appointment of the Interim Resolution Professional has been passed by the Hon'ble NCLT, Mumbai Bench on 16th September, 2019, but the same has been issued, uploaded on the website of NCLT and made available to the Interim Resolution Professional on 20th September, 2019. Accordingly, time for submission of claims has been considered 14 days from 20th September, 2019.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dhanvantari Milk Products Private Limited on 16th September, 2019

The creditors of Dhanvantari Milk Products Private Limited are hereby called upon to submit their claims with proof on or before 4th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter III of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ('CIRP Regulations'). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations :

- Form B : for claims by Operational Creditors,
- Form C : for claims by Financial Creditors ,
- Form CA : for claims by Financial Creditors in a class
- Form D : for claims by Workmen and Employees,
- Form E : for claims by Authorised Representatives of Workmen and Employees,
- Form F : for claims by Creditors (other than Financial Creditors and Operational Creditors)

The above mentioned forms can be downloaded from the website of IBBI-
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st September, 2019
Place: Mumbai



Jovita Reema Mathias
Interim Resolution Professional